

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.2625 of 2019

Daulat Ram Mahto & Ors. Petitioners

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Yashwant Kumar, Advocate
For the Respondent-State : AC to SC(Mines)

Order No. 5 : Dated 29th June, 2020

Heard Mr. Yashwant Kumar, the learned counsel appearing on behalf of Mr. Prakash Chandra, the learned counsel for the petitioners and the learned A.C. to learned S.C(Mines) appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Yashwant Kumar, the learned counsel appearing on behalf of Mr. Prakash Chandra, the learned counsel for the petitioners submits that he will remove the defects within three weeks.

Time as prayed for is allowed.

Post the matter after three weeks.

(Sanjay Kumar Dwivedi, J.)

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